

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-419(PB)/2018

IN THE MATTER OF:

Indian Overseas Bank

.... Petitioner/Applicant

v.

M/s. Pearl Vision Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 08.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Ms. Mayuri Raguvanshi, Mr. Vyom Raghuwanshi,
Ms. Akanksha Rathore, Advs. along with Mr. Anil
Kumar, Liquidator

ORDER

New IA-1631/2024

Notice of the application be issued to the Respondent(s)/non-applicant(s), returnable **on 22.04.2024.**

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)